

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**INDORE BENCH AT AHMEDABAD**

ITEM No. 7  
(MP) CP(IB) 5 of 2020

**Order under Section U/s 9 of IBC Code,2016**

**IN THE MATTER OF:**

Micro Tech Industries

V/s

Balaji Steroids & Hormones Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on ..15/07/2021**

**Coram:**

Mr. Abni Ranjan Kumar Sinha, Hon'ble Member(J)

Mr.Virendra Kumar Gupta, Hon'ble Member(T)

**PRESENT:**

For the Applicant

:Mr. Nandan Soni, Advocate

For the Respondent

:Proxy Counsel for Mr. M.K.Shah, Advocate

**ORDER**

Proxy Advocate appeared on behalf of Mr. M.K. Shah, Advocate for the Corporate Debtor, undertakes to file Vakalatnama and seeks some time to file reply.

The permission is granted.

The Corporate Debtor to file reply within two weeks by serving advance copy to the Operational Creditor from today.

Rejoinder, if any, within seven days from the date of receipt of reply.

List the matter on 20.08.2021.

**VIRENDRA KUMAR GUPTA**  
**MEMBER (TECHNICAL)**

-SD-

**ABNI RANJAN KUMAR SINHA**  
**MEMBER(JUDICIAL)**